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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ OMP (ENF.) (COMM.) 21/2021 & EX.APPL.(OS) 137/2021

PUNJAB NATIONAL BANK & ANR. Decree Holders

Through: Ms. Ginny Rautary, Advocate for

decree holder No.1

Mr. Dharmendra Rautray, Ms. Tara Shahani, Ms. Akanksha Mohan & Ms. Simran Patel, Advocates for

decree holder No.2

Versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA

.... Judgement Debtor

Through: Nemo.

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER 04.02.2022

The hearing has been conducted through video conferencing.

1. Learned counsel for decree holder No.2 submits that judgment debtor has deposited the decreetal amount with interest to the tune of Rs.42.96 crores in terms of directions passed by this Court vide order dated 04.01.2021 in OMP(COMM) 442/2020 and it has so been mentioned in the affidavit dated 03.07.2021 placed on record in this case. However, whether amount of Rs.1.6 Crores awarded towards the cost by the learned Arbitrator and upheld by this Court in the aforesaid petition, has been deposited or not is not clear.

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- 2. None has appeared on behalf of judgment debtor today.
- 3. Renotify on 22.03.2022.
- 4. It is expected that judgment debtor shall inform this Court on the aforesaid aspect on the next date of hearing.

SURESH KUMAR KAIT, J

FEBRUARY 04, 2022

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